

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. - I

Service Tax APPEAL NO. 1771 OF 2011

Date of Hearing: 17.04.2023

Mahalakshmi Travels

Versus

...

Appellant

**Commissioner of Central Excise,
Customs
Visakhapatnam-I**

...

Respondent

Present for the Appellant: Shri A. Sarveswar Rao, Advocate

Present for the Respondent: Shri A. Ranagadham, Authorized Representative

ORDER

The Learned Counsel submits that he requires some time to produce the details of services rendered to SEZ and to other tour operators. He is directed to file a detailed statement wherein invoice-wise details are given for operations carried out by them for SEZ and other tour operators. The matter stands posted to the next Division Bench.

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**